

RBI/2025-26/82 DoR.MCS.REC.50/01.01.003/2025-26

September 26, 2025

Reserve Bank of India (Settlement of Claims in respect of Deceased Customers of Banks) Directions, 2025

I. Introduction

The nomination facility in deposit accounts, safe deposit lockers and articles in safe custody under the provisions of Sections 45ZA to ZF of the Banking Regulation Act, 1949 read with Section 56 of the Act *ibid* is intended to facilitate expeditious settlement of claims by banks upon death of a deceased customer and to minimise hardship caused to the family members. Further, in cases where nomination is not registered, the extant instructions require banks to adopt a simplified procedure for settlement of the claims up to a threshold limit. However, it is observed that divergent practices are being followed by banks. Hence, it has been decided to review the extant instructions and issue revised regulations to streamline the procedures and standardise the documentation to bring improvement in the quality of customer service in this regard.

II. Preliminary

A. Preamble

2. These Directions are issued to provide a harmonized framework and to standardise the documentation for settlement of claims in respect of deposit accounts, safe deposit locker and articles in safe custody of a deceased customer and to minimise the difficulties faced by the nominees, survivors and legal heirs.

B. Powers Exercised

3. In exercise of the powers conferred under Sections 35A, 45ZC(3) and 45ZE(4) of the Banking Regulation Act, 1949 read with Section 56 of the Act *ibid*, the Reserve Bank of India (hereinafter called the Reserve Bank), being satisfied that it is necessary and expedient in public interest to do so, hereby, issues the Directions hereinafter specified.

विनियमन विभाग, केंद्रीय कार्यालय, 12वीं और 13वीं मंज़िल, केंद्रीय कार्यालय भवन, शहीद भगत सिंह मार्ग, मुंबई 400001 टेलीफोन /Tel No: 22601000 फैक्स/ Fax No: 022-2270 5670, 2260 5671, 5691 2270, 2260 5692 Department of Regulation, Central Office, 12th & 13th Floor, Central Office Building, Shaheed Bhagat Singh Marg, Mumbai – 400001 Tel No: 91-22-22601000/ 22820710

C. Short Title

4. These Directions shall be called the Reserve Bank of India (Settlement of Claims in respect of Deceased Customers of Banks) Directions, 2025.

D. Effective Date

5. Instructions issued vide these Directions shall be implemented as expeditiously as possible but not later than **March 31**, **2026**.

E. Applicability

- **6**.(a) These Directions shall apply to all commercial banks and co-operative banks.
- (b) These Directions shall not be applicable in case of Government savings schemes administered by banks such as Senior Citizen Savings Scheme (SCSS), Public Provident Fund (PPF), etc. Settlement of claims in such cases shall be as per the provisions of the respective schemes.

F. Definitions

- 7. In these Directions, unless the context otherwise requires,
- (a) 'Accounts with survivorship clause' refers to joint deposit accounts styled as 'either or survivor', or 'anyone or survivor', or 'former or survivor' or 'latter or survivor' or any other such clause.
- (b) 'Apostille' refers to a certificate that authenticates the origin of a public document (e.g., a birth, marriage or death certificate, a judgment, an extract of a register or a notarial attestation). Apostilles can only be issued for documents issued in one country party to the Hague Apostille Convention and that are to be used in another country which is also a party to the Convention. In India, such attestations are done by Ministry of External Affairs.
- (c) 'Bank Rate' refers to the rate published by Reserve Bank in terms of Section 49 of the Reserve Bank of India Act, 1934.
- (d) 'Customer' refers to a person who may be a depositor or a locker hirer or has placed articles in safe custody with a bank.
- (e) 'Depositor' refers to an individual(s) who has any type of deposit account with a bank such as Savings account, Current account, Term Deposit account, etc.

- (f) 'Equivalent e-document' shall have the same meaning as defined in paragraph 3(a)(x) of the Master Direction Know Your Customer (KYC) Direction, 2016 as amended from time to time.
- (g) 'Officially Valid Document' refers to the documents as detailed in paragraph 3(a)(xiv) of the Master Direction Know Your Customer (KYC) Direction, 2016 as amended from time to time.
- (h) 'Threshold limit' means ₹5 lakh in case of a co-operative bank and ₹15 lakh in case of any other bank or such higher limit as may be fixed by the bank including a co-operative bank.

All other expressions unless defined herein shall have the same meaning as have been assigned to them under the Banking Regulation Act, 1949 or the Reserve Bank of India Act, 1934 or any statutory modification or re-enactment thereto or as used in commercial parlance, as the case may be.

III. Settlement of Claims in Deposit Accounts of Deceased Depositor G. Accounts with nominee(s)/ survivorship clause

- **8**. A deposit account where a depositor had made nomination in terms of the provisions of the Banking Regulation Act, 1949 or where the account was opened with survivorship clause, the payment of the outstanding balance upon the death of the depositor(s) to the nominee(s)/ survivor(s) shall be considered a valid discharge of a bank's liability, provided:
 - (i) the bank has exercised due care and caution in establishing the identity of the nominee(s)/ survivor(s) and the deceased status of the account holder(s) by obtaining appropriate documentary evidence (physical or equivalent edocument);
 - (ii) there is no order from the competent court in the knowledge of the bank, as on the date of settlement/ payment, restraining the nominee(s)/ survivor(s) from receiving or the bank from making the payment from the account of the deceased depositor(s); and
 - (iii) it has been made clear in writing to the nominee(s)/ survivor(s) that they would be receiving the payment from the bank as a trustee of the legal heirs of the deceased depositor(s), i.e., such payment to them shall not affect the right or claim which any person may have against the nominee(s)/ survivor(s) to the extent of the payment made to them.

In the case of a joint deposit account with or without survivorship clause, the nominee's right arises only after the death of all the depositors.

- **9**. Payment made to the nominee(s)/ survivor(s), subject to the foregoing conditions, shall constitute a full and valid discharge of a bank's liability. Therefore, in such cases, while making payment to the nominee(s)/ survivor(s) of the deceased depositor(s), the bank shall not insist on production of legal documents such as Succession Certificate, Letter of Administration, Probate of Will, etc., or seek any bond of indemnity/ surety from the nominee(s)/ survivor(s)/ third-party, irrespective of the amount standing to the credit of the deceased account holder(s). The bank shall require submission of the following documents in such cases:
 - (i) Claim form, as given in <u>Annex I-A</u>, duly signed by the nominee(s)/ survivor(s);
 - (ii) Death certificate of the deceased depositor(s); and
 - (iii) Officially Valid Document of the nominee/ survivor towards verifying her/ his identity and address.

H. Accounts without nominee/ survivorship clause

10. Simplified Procedure for settlement of claims

Keeping in view the imperative need to avoid inconvenience and undue hardship to the legal heir(s)/ claimant(s), a bank shall follow a simplified procedure for settlement of claims in respect of deposit accounts where the aggregate amount payable, including accrued interest, as on the date of the application is less than the **threshold limit**, provided

- (i) a deceased depositor(s) had not made any nomination or in case of a joint account, the account was without nominee/ survivorship clause,
- (ii) there is no Will left behind by the deceased depositor(s),
- (iii) there is no contesting claim, and
- (iv) there is no order from a competent court in the knowledge of the bank, restraining the claimant(s) from receiving nor the bank from making the payment.

(a) Claim amount up to the threshold limit

The bank shall settle the claim up to the threshold limit based on

- (i) Claim form, as given in <u>Annex I-B</u>, duly filled in and signed by the claimant(s) other than those who have signed the letter of disclaimer/ no objection;
- (ii) Death certificate of the deceased depositor(s);
- (iii) Officially Valid Document of the claimant(s) towards verifying his/ her identity and address;
- (iv) Bond of indemnity, as given in **Annex I-C**, signed by the claimant(s);
- (v) Letter of disclaimer/ no objection, as given in Annex I-D, from non-claimant legal heir(s), if applicable; and
- (vi) Legal Heir Certificate issued by a competent authority;OR

Declaration, as given in <u>Annex I-E</u>, regarding the legal heir(s) of the deceased depositor(s) by an independent person who is well known to the family of the deceased, is not a party to the claim and is acceptable to the bank.

No bond of surety from a third-party shall be obtained in case of claims up to the threshold limit.

(b) Claim amount above the threshold limit

In cases where claim amount is above the threshold limit, the bank shall settle the claim based on

(i) Succession Certificate and documents mentioned at clauses 10(a)(i) to (iii) above;

OR

(ii) Legal Heir Certificate issued by a competent authority; or

Affidavit, as given in Annex I-E, sworn before a Notary Public/ Judge/

Judicial Magistrate regarding the legal heir(s) of the deceased depositor, by

an independent person who is well known to the family of the deceased, is

not a party to the claim and is acceptable to the bank.

In such cases, the bank shall call for the documents at clauses 10(a)(i) to (v) above. The bank may also call for a bond of surety, as given in Annex I-C, from third-party individuals (which may include non-claimant legal heir(s)) who are acceptable to the bank and good for the claim amount.

11. Settlement of Claims not falling under the Simplified Procedure

(a) Claims involving 'Will' without any dispute

The bank shall settle claims involving 'Will' left behind by a deceased depositor on the basis of Probate of Will/ Letter of Administration, as applicable, in addition to documents mentioned at clauses 10(a)(i) to (iii) above. In cases where a person other than a legal heir is named as a beneficiary in the Will, applicable documents shall also be obtained from her/ him.

However, the bank is free to exercise discretion and act as per 'Will' of the deceased without requiring production of the probate of such Will, provided the same is not inconsistent with applicable laws, there is no dispute regarding the Will amongst the legal heir(s) and/ or beneficiaries named in the Will and the bank is otherwise satisfied as to the genuineness of the Will. In such cases, the bank shall additionally call for the documents mentioned at clauses 10(a)(iv) and (v) above.

(b) Cases involving contesting claims/ dispute

In case of contesting claims or dispute amongst the legal heir(s) and/ or the beneficiaries named in the Will of the deceased depositor, the bank shall settle claims on the basis of Probate of Will or Letter of Administration or Succession Certificate or Court order/ decree, as applicable, and the documents mentioned at clauses 10(a)(i) to (iii) above. Further, where there is an order from a Court restraining the bank from making the payment, the claim shall not be entertained during the period the order is in force. The settlement of claim shall be considered based on subsequent Court order to that effect.

(c) No bond of surety shall be insisted from a third party in cases falling under either paragraph 11(a) or 11(b).

I. Treatment of credits in the name of a deceased depositor post settlement

12. Post settlement of the deposit account(s), in case any credit is received in the name of a deceased depositor, the bank shall return the same to the remitter with the remark 'Account holder deceased' and intimate the nominee(s)/ survivor(s)/ legal heir(s).

J. Premature termination of term deposit accounts in case of depositor's death

13. A bank shall incorporate a clause in the account opening form itself to the effect that in the event of death of the depositor, premature termination of term deposits

would be allowed without any penal charge, even if the deposit is within the lock-inperiod.

14. Premature termination of term deposits opened jointly, with or without survivorship clause, shall require the consent of the surviving depositors and the legal heir(s) of the deceased joint holder, in case of death of one of the depositors. However, in case of joint accounts with survivorship clause, if a specific mandate is furnished by all the depositors jointly to the bank, either at the time of placing the term deposit or anytime subsequently during the tenure of the deposit, then premature withdrawal option shall be allowed to the survivors on the death of any of the depositors, without seeking the concurrence of the legal heir(s) of the deceased joint deposit holder.

K. Settlement of claims in respect of missing persons

15. The nominee(s)/ legal heir(s) of a missing person shall be required to get an order from the competent court under the provisions of Sections 110 or 111 of the Bharatiya Sakshya Adhiniyam, 2023. The claim in respect of such missing person shall be settled as per the procedure applicable for settlement of claims in respect of a deceased customer. In such cases, a copy of the court order declaring the civil death of the account holder shall be obtained in lieu of the death certificate. However, to avoid inconvenience and undue hardship to the common person where the aggregate amount payable, including accrued interest, as on the date of the application is less than ₹1 lakh or such higher amount as may be fixed by the bank, a copy of the First Information Report (FIR) and non-traceable report issued by police authorities shall be obtained in lieu of death certificate or an order from a competent court declaring the civil death of the account holder for settling the claim.

IV. Settlement of Claims in Safe Deposit Locker and Articles in Safe Custody by Deceased Customer

L. Claims with Nominee(s)/ Survivor(s)

- **16**.(a) If a sole locker hirer nominates an individual(s) to receive the contents in the locker in case of her/ his death, a bank shall give access of the locker to such nominee(s) with liberty to remove the contents of the locker.
- (b) In case the locker was hired jointly with the instructions to operate it under joint signatures, and the locker hirers nominate any other individual(s), in the event of

death of any of the locker hirers, the bank shall give access of the locker and the liberty to remove the contents jointly to the nominee(s) and the survivor(s).

- (c) In case the locker was hired jointly with survivorship clause and the hirers instructed that the access of the locker should be given to "either or survivor", "anyone or survivor" or "former or survivor" or according to any other survivorship clause permissible under the provisions of the Banking Regulation Act, 1949, the bank shall follow the mandate in the event of death of one or more of the joint locker hirers.
- **17.** In case of a minor nominee, the bank shall ensure that, the contents of locker, when sought to be removed on behalf of the minor nominee, are handed over to the guardian whose details have been provided in the nomination form. If the details of the guardian have not been provided in the nomination form, the bank shall hand over the contents of the locker to a person who is, in law, competent to receive the contents of safe deposit locker on behalf of such minor.
- **18.** The following documents shall be obtained by a bank for processing the claim in cases falling under paragraphs 16(a) and 16(b) above:
 - (i) Claim form, as given in <u>Annex I-A</u>, duly signed by the nominee(s)/ survivor(s);
 - (ii) Death certificate of the safe deposit locker hirer(s); and
 - (iii) Officially Valid Document of the nominee/ survivor towards verifying her/ his identity and address.
- **19**. A bank shall, however, ensure the following before giving access to the contents to the nominee(s)/ survivor(s):
 - (i) Exercise due care and caution in establishing the identity of the nominee(s)/ survivor(s) and deceased status of the locker hirer(s) by obtaining appropriate documentary evidence (physical or equivalent edocument);
 - (ii) There is no order or direction as on date from a Court/ Forum in the knowledge of the bank, restraining the nominee(s)/ survivor(s) from having access or the bank from giving access to the locker of the deceased hirer(s) and liberty to remove the contents of such locker; and
 - (iii) Make it clear to the nominee(s)/ survivor(s) that access and liberty to remove the contents of the locker is given to them only as a trustee of the legal heir(s) of the deceased locker hirer(s), i.e., such access and liberty to remove the contents given to them shall not affect the right or

claim which any person may have against the nominee(s)/ survivor(s) to whom the access is given.

- 20. After receipt of the documents mentioned at paragraph 18 above and being satisfied to the genuineness of the claim, the bank shall correspond with the nominee(s)/ survivor(s) in writing and fix a date and time for making an inventory of the contents of the safe deposit locker. The same shall be undertaken in the presence of the nominee(s) and/or survivor(s) and/ or their authorised representatives, two independent witnesses (should not be employee or ex-employee of the bank), the safe deposit vault custodian and another employee of the bank not associated with locker operations, and recorded as per the inventory form given in Annex I-F. The bank shall then hand over the possession of the contents of the locker to the nominee(s)/ survivor(s)/ the person competent to receive the contents on behalf of the minor, as the case may be, and obtain an acknowledgment, as given in Annex I-F, that all the contents in the locker of the deceased hirer(s) have been removed and the locker is empty, and they have no objection to allotment of the locker to any other locker hirer as per norms of the bank.
- **21**. Production of legal documents, viz., Succession Certificate, Letter of Administration, Probate of Will, etc., or Bond of indemnity from the nominee(s)/ survivor(s) shall not be required unless there is any discrepancy in nomination.
- **22**. Procedure, as prescribed in paragraphs 16 to 21 above, shall be followed *mutatis mutandis* for return of articles kept by the deceased customer in the safe custody of the bank. However, inventory form given in **Annex I-G** shall be used in such cases.

M. Cases without nominee/ survivorship clause

23. Settlement of claims falling under the simplified procedure

- (a) Keeping in view the imperative need to avoid inconvenience and undue hardship to the legal heir(s)/ claimant(s), a bank shall adopt a simplified procedure for settlement of claims in safe deposit lockers *provided* there is no dispute amongst the legal heir(s)/ claimant(s) and
 - (i) the deceased locker hirer(s) had not made any nomination, or
 - (ii) the joint hirers had not given any mandate that the access may be given to one or more of the survivors by a clear survivorship clause, or
 - (iii) there is no 'Will' left behind by the deceased locker hirer.

- (b) In cases falling under the simplified procedure, the bank shall obtain the following documents to settle the claim without obtaining any legal documents such as Succession Certificate, Letter of Administration, Court order, etc.
 - (i) Claim form, as given in Annex I-B, duly filled and signed by the claimant legal heir(s);
 - (ii) Death certificate of the safe deposit locker hirer(s);
 - (iii) Officially Valid Document of the claimant(s) towards verifying her/ his identity and address;
 - (iv) Letter of disclaimer/ no objection, as given in Annex I-D, from nonclaimant legal heir(s), if applicable; and
 - (v) Legal Heir Certificate issued by a competent authority or Affidavit, as given in <u>Annex I-E</u>, sworn before a Notary Public/ Judge/ Judicial Magistrate regarding the legal heir(s) of the deceased locker hirer(s) by an independent person who is well known to the family of the deceased, is not a party to the claim and is acceptable to the bank.

24. Settlement of Claims not falling under the Simplified Procedure

(a) Claims involving 'Will' without any dispute

The bank shall settle claims involving 'Will' left behind by a deceased safe deposit locker hirer on the basis of Probate of Will/ Letter of Administration, as applicable, in addition to documents mentioned at clauses 23(b)(i) to (iii) above. In cases where a person other than a legal heir is named as a beneficiary in the Will, applicable documents shall also be obtained from her/ him.

However, the bank may exercise discretion and act as per 'Will' of the deceased without requiring production of the probate of such Will, provided the same is not inconsistent with applicable laws, there is no dispute regarding the Will amongst the legal heir(s) and/ or beneficiaries named in the Will and the bank is otherwise satisfied as to the genuineness of the Will. In such cases, the bank shall additionally call for the documents mentioned at clauses 23(b)(iv) and (v) above.

(b) Cases involving contesting claims/ dispute

Cases involving dispute amongst the legal heir(s) and/ or beneficiaries named in the Will, as applicable, shall be settled based on Probate of Will or Succession Certificate or Letter of Administration or Court order/ decree, as the case may be, and the documents mentioned at clauses 23(b)(i) to (iii) above.

25. Procedure for taking inventory of contents of safe deposit locker

After receipt of the required documents in claims falling under categories at paragraphs 23 and 24 above and being satisfied to the genuineness of the claim, the bank shall correspond with the claimant(s) in writing and fix a date and time for making an inventory of the contents of the safe deposit locker, as given in form prescribed in **Annex I-F**, in the presence of all claimant(s) or their duly authorised representatives, two independent witnesses (should not be employee or ex-employee of the bank), the safe deposit vault custodian and another employee of the bank not associated with locker operations. Valuation of the contents of the safe deposit locker shall be carried out by an independent valuer and recorded in the Bond of Indemnity as given in **Annex I-H**. The claimant(s) or their duly authorised representative(s) may remove the contents of the locker subsequent to submission of the Bond of Indemnity. Bond of Indemnity shall not be required to be given in cases of claims settled on the basis of legal documents such as Probate of Will or Succession Certificate or Letter of Administration or Court order/ decree, etc.

26. Procedure, as prescribed in paragraphs 23 to 25 above, shall be followed *mutatis mutandis* for return of articles kept by the deceased customer in the safe custody of the bank. However, inventory form given in **Annex I-G** shall be used in such cases.

V. Operational and Compensation related aspects

N. Standardisation of procedure for submission of claims

- **27**. A bank shall use the standardised forms for receiving the claims and other documents as per the formats provided in **Annex I-A** to **I-H**.
- 28. The standardised forms and other documents required for settlement of claims with respect to the deposit accounts/ safe deposit locker/ articles in safe custody kept by a deceased customer shall be made available in all the branches as well as on the bank's website for the convenience of the claimant(s). Further, a bank shall also display on its website, the list of documents to be submitted by a claimant and the procedure to be followed for settlement of claims in various scenarios.
- **29**. A claimant shall be allowed to lodge the claim at any of the branches against acknowledgment. In case all required documents for processing of the claim have been submitted by the claimant, the bank shall also issue a confirmation in this regard. However, in case of any pending or incomplete/ incorrect documents, the bank shall intimate the claimant about the list of such documents while acknowledging the receipt

of claim. On subsequent submission of all the required documents, the bank shall issue a confirmation to the claimant that all required documents have been received for processing of the claim.

30. A bank may provide the facility for online lodgement of such claims. Upon a claimant uploading the claim form along with the required documents, the bank shall send acknowledgement/ confirmation through appropriate channels and also make available the provision for online tracking of the status of the claim. In such cases, if the bank requires the claimant to produce original documents for submission/ verification, the same shall be allowed to be done at any of its branches.

O. Time limit for settlement of claims

- **31**. A bank shall settle a claim in respect of deposit accounts of a deceased customer within a period not exceeding 15 calendar days from the date of receipt of all the required documents associated with the claim.
- **32**. In case of safe deposit locker/ articles in safe custody, the bank shall, within 15 calendar days of receipt of all the required documents, process the claim and communicate with the claimant(s) for fixing the date for making inventory of the locker/ articles in safe custody.

P. Compensation for delay in settlement of claims

- **33**. If any deposit related claim is not settled within the timeframe stipulated at paragraph 31 above, then the bank shall communicate the reasons for such delay to the claimant(s). Further, in cases of delay attributable to the bank, compensation shall be paid by the bank in the form of interest, at a rate not less than the prevailing Bank Rate + 4% per annum, on the settlement amount due for the period of delay. The reference date for reckoning the amount due and the prevailing Bank Rate shall be the date of receipt of all required documents from the claimant.
- **34**. For claims related to safe deposit locker/ articles in safe custody, the bank shall be required to pay compensation to the claimant(s) at the rate of ₹5,000 for each day of delay, in cases where it doesn't adhere to the timeline prescribed in paragraph 32 above.

VI. Miscellaneous

Q. Settlement of claims in respect of deposit accounts of a sole proprietary concern

35. Nomination facility is also available in respect of deposits held in the name of a sole proprietary concern. Accordingly, a bank shall follow the procedure for settlement of claims in respect of such accounts as has been prescribed above for the accounts with/ without nominee/ survivorship clause, as applicable.

R. Modes for Certification of 'proof of death' document issued outside India

- **36**. In cases involving death of a customer outside India, 'proof of death' document is issued by an authority outside the country. In such cases, a bank shall accept the original certified copy of the document issued for 'proof of death', certified in the country of its issuance in any one of the following modes:
 - (i) authorised officials of overseas branches of Scheduled Commercial Banks registered in India; or
 - (ii) branches of overseas banks with whom Indian banks have correspondent banking relationships; or
 - (iii) a Court Magistrate or Judge or Notary Public; or
 - (iv) consularised by Indian Embassy/ Consulate General in the country of issuance; or
 - (v) apostilled.

S. Customer Awareness and Publicity

37. A bank shall continue to spread awareness among its customers about the benefits of the nomination facility/ survivorship clause and give wide publicity to these facilities along with the procedure for settlement of claims.

T. Repeal Provisions

- **38**. With the issuance of these Directions, the instructions contained in the circulars issued by the Reserve Bank and mentioned in <u>Annex II</u>, shall stand repealed from the effective date of these Directions.
- **39**. Notwithstanding the repeal provisions under paragraph 38 above, anything done or any action taken or purported to have been done or taken, or any direction given or any proceeding taken or any penalty or fine imposed under the repealed enactments

shall, insofar as it is not inconsistent with the provisions of these Directions, be deemed to have been done or taken under the corresponding provisions of these Directions.

(Veena Srivastava) Chief General Manager Application Form for Settlement of Claim in Deposit Accounts/ Release of Contents of Safe Deposit Lockers/ Return of Articles in Safe Custody kept by Deceased Customer (cases with Nomination or Joint Account with survivorship clause)

The Branch Manager			Date:	
Bank				
Branch				
Madam/ Dear Sir,				
Claim as *Nominee/ Survivor Release of Contents of Safe Do by Shri/ Smt./ Kum.	eposit Locl	kers/ Return of A	rticles in Safe Custody kep	
I/ We	(Nomin	ee(s)/ Survivor(s))	hereby declare that I am/ w	е
are the *Nominee(s)/ Survivor(s)/	appointed a	as Guardian of a N	Minor Nominee/ Survivor in th	e
*Deposit Accounts/ Safe Deposit	Lockers/ A	rticles in Safe Cus	stody kept by Shri/ Smt./ Kun	Ո.
(Na	me of Dec	ceased/ Missing	Customer) who *expired o	n
/ is missing/ not tr				
2. I/ We furnish below the require (a) Date and Place of Death				
(b) Details of Death Certificate	No	dated	Authority	_
(copy enclosed). (Original to	be produce	d for verification)		
(c) Age (as on the date of death)):	Yrs.		
(d) Marital Status (as on the dat	e of death)	: Married / Unmar	ried/ Widow(er)	
(e) Address:				
City/ District:	PIN:	State:	Country:	_

3. I/ We, therefore, submit my/ our Claim as Nominee(s)/ Survivor(s)/ Guardian on behalf of Minor Nominee/ Survivor for *payment of the balance with accrued interest in deposit accounts/ release of contents of safe deposit lockers/ return of articles in safe custody kept by deceased customer as per details given below:

a.	De	pos	it A	CC	ou	ınts
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Sr. No.	Nature of Deposits (SB/ CA/ TD, etc.)	Account No.	Amount	Date of Maturity (in case of TD)
1.				
2.				
3.				
4.				
	Total			
	D '41 1 N			

iotai		
b. Safe Deposit Locker No.	Mode of Holding:	_
Details of Articles (if known):		
c. Safe Custody Article Receipt No	<u> </u>	
Details of Articles (if known):		

4. Details of Nominee(s)/ Survivor(s):

4.1 I/ We request the bank to transfer the balance payable (after making the required adjustments, set-off, if any) in deposit accounts of the deceased to the account(s) given below:

Sr. No.	Detail of nominee(s)/ survivor(s)		e(s)/ Mobile Number	Email Address	Bank Name, Account Type & Number, and IFSC details
	Name	Address			
1					
2					
3					
4					

4.2 I/ We request the bank to *release the contents of safe deposit lockers/ return the articles in safe custody to the following persons:

Sr.	Detail of no	minee(s)/ survivor(s)	Mobile	Email Address
No.	Name	Address	Number	
1				
2				
3				
4				

4.3 For the minor nominee(s)/ survivor(s), name of such nominee(s)/ survivor(s) and his/ her natural/ legal guardian are given below:

Sr. No.	Name of the Minor Nominee(s)/	Date of Birth	Name of the Guardian	Relationship with Minor	Address of the Guardian	Mobile Number and Email address of the Guardian
	Survivor(s)					Guardian
1	Survivor(s)					Guardian

5. I/ We undertake that

- (i) I/ We shall hold/ receive the aforesaid amount/ articles in a fiduciary capacity as a trustee of the rightful beneficiary(ies) and any settlement made to me/ us shall not affect their rights.
- (ii) The aforesaid *accounts/ safe deposit locker/ safe custody articles are not the subject matter of any dispute and that there is no Court order restraining me/ us from claiming or the bank from settling the claim in my/ our favour or otherwise.
- (iii) I/ We authorise the bank to exercise its right to lien and set-off and accordingly, to deduct the outstanding dues which are payable to the bank in relation to credit facilities availed by the Deceased or any other dues payable to the bank, from the balance held by the Deceased in the aforementioned account(s).
- 6. I/ We have attached the following documents for the purpose of settlement of my/ our claim:

 □ *Death certificate (of deceased customer)/ First Information Report (FIR) and the non-traceable report issued by police authorities (in case of missing person)

 □ Officially Valid Document¹ in support of the identity and address of the Nominee(s)/ Survivor(s) making the claim.
- 7. The facts stated above are true and correct to the best of my/ our knowledge and belief.
- 8. Name and signature of the *nominee(s)/ survivor(s) who will receive the balance payable/ articles in safe deposit locker/ safe custody:

Sr. No.	Name of nominee(s)/ survivor(s)/ Guardian of Minor Nominee	Signature/ Thumb impression ²
1		
2		
3		
4		

Name and address of witness (in case of claimant(s) placing the thumb impression):

¹ "Officially Valid Document" (OVD) means the passport, the driving licence, proof of possession of Aadhaar number, the Voter's Identity Card issued by the Election Commission of India, job card issued by NREGA duly signed by an officer of the State Government and letter issued by the National Population Register containing details of name and address.

² In case a claimant is unable to sign, he/ she may place the thumb impression in the presence of a witness known to the bank.

Signature of witness:

*(Delete whichever is not applicable)

FOR OFFICE USE

(may be prepared by the bank as per its official requirement)

Application Form for Settlement of Claim in Deposit Accounts/ Release of Contents of Safe Deposit Lockers/ Return of Articles in Safe Custody kept by Deceased Customer (cases other than Nomination or Joint Account with survivorship clause)

The Branch Manager				Date:	
Bank					
Branch					
Madam/ Dear Sir,					
Claim for Payment of Balanc Deposit Locker/ Return of (Name of	Articl	es in Safe	e Custody	kept by Sh	
I/ We		(Claimant(s	s)) hereby de	eclare that I	am/ we are the
claimant(s) in the *Deposit Acc	ounts/	Safe Depos	sit Locker/ Art	icles in Safe	Custody kept by
Shri/ Smt./ Kum.		(Na	me of Decea	ased/ Missino	g Customer) who
*expired on/ is	missing	/ not tracea	ble since		
(b) Details of Death Authority Yrs. (c) Age: Yrs. (d) Marital Status: Married / U (e) Address:	_ (cop	,	. •		dated for verification)
City/ District:	PIN	l:	State:	Cou	 ntry:
(f) Religion: Mention which law of succ (g) Name, Relation & Age of t	ession	n is applica		•	ohammedan, etc.)
Sr. Name & Address	Age	Relation		Number & Address	Whether signing Letter of Disclaimer/ No Objection (Yes/ No)
1					
2					

1			
4			
			l .

(h) In case of minor legal heir(s), details of Natural Guardian/ Legal Guardian:

Sr. No.	Name of the Minor Legal Heir	Date of Birth	Name of the Guardian	Relationship with Minor	Address of the Guardian	Mobile Number and Email address of the Guardian
1						
2					-	

3. I/ We, therefore, submit my/ our Claim for *payment of the balance with accrued interest in deposit accounts/ release of contents of safe deposit lockers/ return of articles in safe custody kept by deceased customer as per details given below:

a. Deposit Accounts

Sr. No.	Nature of Deposits (SB/ CA/ TD, etc.)	Account No.	Amount	Date of Maturity (in case of TD)
1.				
2.				
3.				
4.				
	Total			

iolai	
b. Safe Deposit Locker No	Mode of Holding:
Details of Articles (if known):	
c. Safe Custody Article Receipt No	
Details of Articles (if known):	

4.1 I/ We undertake that

- (i) I/ We shall hold/ receive the aforesaid amount/ payment in a fiduciary capacity as a trustee of the rightful beneficiary(ies) and any settlement made to me/ us shall not affect their rights.
- (ii) The aforesaid *accounts/ safe deposit lockers/ safe custody articles are not the subject matter of any dispute and that there is no Court order restraining me/ us from claiming or the bank from settling the claim in my/ our favour or otherwise.
- (iii) I/ We authorise the bank to exercise its right to lien and set-off and accordingly, to deduct the outstanding dues which are payable to the bank in relation to credit facilities availed by the Deceased customer or any other dues payable to the bank, from the balance held by the Deceased customer in the aforementioned account(s).
- (iv) To indemnify and hold the bank harmless against any claims, suits, legal proceedings by any legal heirs, executors, administrators, legal representatives, arising out of/ in connection with the settlement of this deceased claim in accordance to this request letter.

4.2 I/ We declare that

(Selec	t the applicable option)	
th	ere is no Will left behind by the Deceased to the best of my/ our	knowledge and belief.
	he Will submitted by me/ us is the last Will left behind by the Denot the subject matter of any dispute.	ceased and the same
4.3 I/ V	Ve lodge my/ our claim for the above *balance with accrued intere	est/ safe deposit locker/
articles	in safe custody of the above-named deceased in terms of:	
(Selec	et the applicable option)	
	Will of Late Shri/ Smt/ Kum dated	(copy
	enclosed). The Will has neither been Probated nor has any L	etter of Administration
	been obtained with respect to the same.	
	Will of Late Shri/ Smt/ Kum dated	and a probate
	granted by the court of located at	vide order
	dated (copy enclosed).	
	Letter of Administration No dated at (copy enclosed).	issued by
		ust of
	Succession Certificate dated granted by the Co located at vide order dated	
	Court decree dated issued by the Court of	
	located at (copy enclosed).	
	Legal Heir Certificate granted by at _ dated (copy enclosed).	vide order
	Declaration/ Affidavit from an independent person regarding deceased depositor (copy enclosed).	the legal heir(s) of the
	We request the bank to transfer the balance payable (after	making the required
	nents, set-off, if any) to the account of claimant(s) given below:	
- C-	Nome of Claimant Dank Name and IECC	Propob Dotoile

Sr.	Name of Claimant	Bank Name and	IFSC	Branch Details
No.		A/c No.		
1				
2				
3				
4				

For the minor claimant(s), name of such claimant(s) and his/ her natural/ legal guardian are given below:

Sr. No.	Name of the Minor Claimant(s)	Date of Birth	Name of the Guardian	Relationship with Minor
1				
2				

5.2 I/ We request the bank to * release the contents of safe deposit lockers/ return the articles in safe custody to the following persons:

Sr.	Name of Claimant
No.	
1	
2	
3	
4	

e have attached the following documents for the purpose of settlement of my/our claim the applicable documents):
$\ \square$ *Death certificate (of deceased customer)/ First Information Report (FIR) and the non-traceable report issued by police authorities (in case of missing person)
$\hfill \square$ Officially Valid Document 3 in support of the identity and address of the Claimant(s) making the claim.
☐ Will/ Probate of Will
☐ Letter of Administration
□ Succession Certificate
□ Court Decree/ order
□ Legal Heir Certificate
☐ Declaration/ Affidavit from an independent person regarding the legal heir(s) of the deceased customer

7. The facts stated above are true and correct to the best of my/ our knowledge and belief.

☐ Letter of disclaimer/ no objection from non-claimant legal heir(s)

☐ Bond of indemnity signed by Claimant(s)

☐ Bond of indemnity/ surety signed by Third Party(ies)

8. Name and signature of the claimant(s) who will receive the balance payable/ articles in safe deposit locker/ safe custody:

³ "Officially Valid Document" (OVD) means the passport, the driving licence, proof of possession of Aadhaar number, the Voter's Identity Card issued by the Election Commission of India, job card issued by NREGA duly signed by an officer of the State Government and letter issued by the National Population Register containing details of name and address.

Sr. No.	Name of the Claimant/ Guardian of Minor Claimant	Signature/ Thumb impression ⁴
1		
2		
3		
4		

Name and address of witness (in case of claimant(s) placing the thumb impression):

Signature of witness:

*(Delete whichever is not applicable)

Note: 1. _____ Bank is not responsible for any delay in disposal of the claim due to lack of full particulars furnished in this application and may insist on calling for a Legal Document in case there are disputes among legal heirs and all of them do not join in indemnifying the bank, or give Letter of Disclaimer/ No Objection, or where the bank has reasonable doubt about the genuineness of the claimant(s) being the only heirs of the deceased customer. The bank shall duly advise the claimant(s) in such cases.

2. In case the bank receives multiple claims from legal heirs of the deceased or in cases where there are inter se disputes amongst the legal heirs or a third party produces Will of the deceased, the bank shall not settle the claim unless the concerned party produces an Order/ Decree from Competent Court or Probate of the Will (as may be applicable), till such time the claim shall be kept on hold/ pending.

FOR OFFICE USE

(may be prepared by the bank as per its own requirement)

⁴ In case a claimant is unable to sign, he/ she may place the thumb impression in the presence of a witness known to the bank.

BOND OF INDEMNITY/ SURETY*

(To be duly stamped as per the Stamp Act applicable to the State)

(For Settlement of Claim in Deposit Accounts of Deceased Customer without production of Legal Documents)

The Branch Manager		Date:		
Bank				
	Brancl	h		
IN C	ONSIDERATION of you	ur paying or agreei	ng to pay us,	
(Men	tion here the name of	the claimant(s))		
1.				
2.				
3.				
4.		· · · · · · · · · · · · · · · · · · ·		
the s	um of Rupees			standing at the
**cre	dit of following deposit	accounts with you	r bank in the n	ame of Shri/ Smt./ Kum.
		since	deceased, w	ithout production of a
Cour	t Order or Probate o	of Will or Letter	of Administra	ation or a Succession
Certi	ficate to his/ her estate):		
Sr. No.	Nature of Deposits (SB/ CA/ TD, etc.)	Account No.	Amount	Date of Maturity (in case of TD)
1.				
2.				
3.				
4.				
	Total			
We, _				, do hereby for
	(Mention here the N	Name of the **cla	imant(s)/ sure	ty(ies))
ourse	elves and our heirs, leg	gal representatives	s, executors ar	nd administrators, jointly

and severally UNDERTAKE AND AGREE to indemnify you, the bank, its officers/

Directors,

and its successors and assignees against all claims, demands,

proceedings, losses, damages, charges and expenses which may be raised against or incurred by you by reasons or in consequence of your having agreed to pay/ or paying the said sum to the claimant(s) as aforesaid.

SIGNED AND DELIVERED by the above named		
1		
2		
3		
4		
(Heir(s)/ claimant(s) of the deceased customer)		
Signed and delivered by the above named on this	day of	
two thousand		
*SIGNED AND DELIVERED by the above named		
1		
2		
(Sureties)		
Signed and delivered by the above named on this	day of	
two thousand		

^{*} Surety is applicable only in case of claims above the threshold limit.

^{**(}Delete whichever is not applicable)

Opinion Report on Surety

A. Details to be furnished by the surety

1.	Name in Full	
2.	Address	
3.	Academic Qualification	
4.	Age	
5.	Occupation (If employed, please state the name of the employer and since when employed).	
6.	Present Monthly Income/ Salary	
7.	Total yearly income from all sources	
8.	No. of dependents	
9.	Personal Assets	
a.	Immoveable Property, viz., land/ Building, etc. (please give details of acquisition, present value, etc.)	
b.	Investments (Term Deposits, Shares, etc., if any)	
C.	Life Insurance Policy	
d.	Other Assets	
e.	Details of Bank Accounts, if any (Name and address of Bank with Account No. (Savings bank/ Current) to be furnished).	
10.	Personal Liability, if any	
11.	Please indicate whether surety is related to claimant(s) Yes/No	
12.	Period for which claimant(s) are known	Yrs.

I confirm that all the statements made by me in this application are true and correct to the best of my knowledge and belief.

Place:	
Date:	
	Signature (Surety)

B. Remarks of the Bank Official

LETTER OF DISCLAIMER/ NO OBJECTION

(To be duly stamped as per the Stamp Act applicable to the State)

The E	Branch Manager			
	Bank			
-	Branc	h		
Dear	Sir			
		/ safe custody art	icles/ safe denc	sit locker in the name of
		-	•	deceased are as follows:
	,		Sirice C	ieceased are as follows.
a. De	posit Accounts			
Sr. No.	Nature of Deposits (SB/ CA/ TD, etc.)	Account No.	Amount	Date of Maturity (in case of TD)
1.				
2.				
3.				
4.	T-1-1			
L 0-	Total		NA l	filalda
b. Sa	fe Deposit Locker No.		Mode o	f Holding:
c Sa	fe Custody Article Rece	aint No		
	·			
Detai	Is of Articles (if known)	:	_	
2 . Wi	th reference to the abo	ove account(s)/ sa	fe deposit locke	er/ safe custody articles,
	e, the legal heirs of Sh	. ,	-	•
	_			st in the above deposits/
	•			•
		-		*balance amount in the
			•	cker/ returning the safe
	, ,	•		esaid Shri/ Smt./ Kum.
			eased customer	r) to Shri/ Smt./ Kum.:
3.				

4.	
----	--

Such payment of the *balance in the above account(s)/ release of the contents in safe deposit locker/ return of the safe custody articles would be completely binding on us and we will not question the bank's action in doing so. I/ We undertake to bind ourselves, our heirs and legal representatives not to revoke the declaration made herein.

Sr. No.	Name of the Non-claimant Legal Heir(s) (who relinquish their rights)	Age (yrs.)	Signature
1			
2			
3			
4			

Signed on this	dav	of	two thousand	
0191100 011 0110		•		

^{*(}Delete whichever is not applicable)

DECLARATION/ AFFIDAVIT

(To be duly stamped as per the Stamp Act applicable to the State)

I,	S/D/0	0			
residing	at				
do here	by make oath*/solemnly affirm and s	say as follows:			
That Sh	ri/ Smt. /Kum		_ (Name of the deceased		
custome	er) hereinafter, referred to as	"the decease	ed" died intestate on		
	at				
2. That	I know the deceased and his/ her fail	mily since the la	st years.		
3. That	at the time of his/ her death, the dec	eased left surviv	ing him/ her the following		
perso	ons who according to the law by wh	ich they are gov	erned, are the only legal		
heirs	of the deceased entitled to succeed	ed to the estate	of the deceased on an		
intest	tate succession:				
Sr. No	Name	Age (yrs.)	Relationship with the deceased		
1					
2					
3					
4					
4. That	I am not related in any manner wh	natsoever to the	deceased or any of the		
abov	e-mentioned persons nor have I any	claim or interes	t of whatsoever nature in		
the e	state of the deceased.				
5. That	I am informed, and I verily believe that	at the deceased	has left certain *deposits/		
safe	deposit locker/ articles in safe cus	tody with the $_$	Bank		
	branch, to which the above-mentioned persons are entitled to claim.				
6. T	hat I am making this solemn de	eclaration sincer	ely and conscientiously		
believin	g the same to be true and with full k	nowledge that it	is on the strength of this		
declarat	ion that theBa	nk	branch, has agreed		
at my re	equest to make payment of the amou	nt of the deposit	s and *deliver the articles		
in safe o	deposit locker/ safe custody to the ab	ove mentioned	persons without requiring		

	Notary	Public/ Judge/ Magistrate**
in the presence of	-	before me
(Signature of Declarant)		
*Sworn/ solemnly affirmed at this	day of	two thousand
Court by them.		
production of a grant of legal document to t	the estate of th	e deceased from a competent

^{*(}Delete whichever is not applicable)

^{**} The declaration is required to be sworn as an affidavit before a Notary Public/ Judge/ Magistrate only if the claim amount is above the threshold limit.

Form of Inventory of Contents of Safe Deposit Locker

The following inventory of content located at	·	
*hired in her/ his sole name by Shr		
*hired jointly by Shri/ Smt./ Kum. (i)		(deceased)
(i	i)	
(ii	i)	
was taken on this	_ day of two th	ousand
Sr. Description of Articles No. Deposit Locker	in Safe Other identifyin	g particulars, if any
1		
2		
3		
4		
5		
6		
7		
8		
 For the purpose of inventory, legal heirs/ beneficiary named in *By breaking open the locke *Who produced the key to th The above inventory was taken (i) Nominee/ Legal heir/ Beneficial authorised representative Shri/ Smt./ Kum. 	the Will or their duly authorised r r under her/ his/ their instructions he locker in in the presence of:	epresentative/s:
Address		(Signature)

Shri/ Smt./ Kum.		
Address	-	(Signature)
	And	
(ii) Survivors in case of Joint hirers	(if applicable)	
Shri/ Smt./ Kum	-	
Address		(Signature)
Shri/ Smt./ Kum		
Address	-	(Signature)
(iii) Witness(es)		
Shri/ Smt./ Kum	_	
Address		(Signature)
Shri/ Smt./ Kum		
Address	-	(Signature)
(iv) On behalf of Bank		
Custodian:		
Shri/ Smt./ Kum.	_	
Address	-	
		(Signature)
Bank employee other than Custodian:		
Shri/ Smt./ Kum.		
Address		(Signature)

*(Delete whichever is not applicable)

_ACKNOWLEDGEMENT	
*I/ We, Shri/ Smt./ Kum	
(Name of the nominee(s)/ legal heir(s)/ beneficiary named in the Wi	ill or their duly
Shri/ Smt./ Kum	
(surviving hirers, if applicable)	
hereby acknowledge the receipt of the contents of the safe deposit lock set out in the above inventory. Further, all the contents in the locker hand the locker is empty, and I/ we have no objection to allotment of the locker hirer as per norms of the bank.	ave been removed
Shri/Smt./ Kum.	
Shri/ Smt./ Kum	Signature
Shri/ Smt./ Kum	Signature
Signature	
Date and Place	
(*Delete whichever is not applicable)	

Form of Inventory of Articles left in Safe Custody

The foll	lowing inventory of articles le	eft in safe cust	ody with	
Branch	of	Bank, by Shri/	Smt./ Kum	
(deceas	sed), under an agreement/ rec	eipt number	dated	was taken on this
	day of	two thousand		
Sr. No.	Description of Articles in	Safe Custody	Other identify	ying particulars, if any
1				
2				
3				
4				
5				
6				
7				
8				
	above inventory was taken in the interior in t	•	Nominee (inclu	ding Minor Nominee)/
Shri/ Sn	nt./ Kum			
	S			(Signature)
Shri/ Sn	nt./ Kum	_		
	S			(Signature)
(ii) Witr	ness(es)			
Shri/ Sn	nt./ Kum			
Address	8	-		(Signature)
Shri/ Sn	nt./ Kum	_		
Address	S	_		(Signature)

(iii) On behalf of Bank Custodian: Shri/ Smt./ Kum. _____ (Signature) Address Bank employee other than Custodian: Shri/ Smt./ Kum. _____ Address _____ (Signature) ACKNOWLEDGEMENT *I, Shri/ Smt./ Kum. _____ nominee/ legal heir/ mandate holder *We, Shri/ Smt./ Kum. legal heirs, and Shri/ Smt./ Kum. _____ _____ surviving hirers hereby, acknowledge the receipt of the articles kept in the safe custody comprised in as set out in the above inventory. Shri/ Smt./ Kum ____ (Legal Heir/ Mandate Holder) Signature _____ Shri/ Smt./ Kum. _____ Shri/ Smt./ Kum. Signature _____ Shri/ Smt./ Kum. Signature _____ Date and Place (*Delete whichever is not applicable)

BOND OF INDEMNITY WITH RESPECT TO DELIVERY OF CONTENTS OF SAFE DEPOSIT LOCKER/ ARTICLES KEPT IN SAFE CUSTODY BY THE DECEASED CUSTOMER

(to be submitted in case of claims settled without production of Legal Documents)

(To be stamped as per the Stamp Act applicable to the State)

The Branch Manager

Bar	ık			
Bra	nch			
In consideration of your de	elivering or agree	eing to deliver to me	/ us,	
(Claimant(s)) the articles mentioned her	reunder:			
Safe Deposit Locker No./ Safe Custody Article Receipt No.	Details of the articles	Description	Weight	Valuation (to be filled in by the bank)
and held in the name of Sh	ori/ Smt / Kum			since deceased
without production of any court order				
I/ We	and			
(Claimant(s))				

do hereby for ourselves and our heirs, legal representatives, executors and administrators, jointly and severally undertake and agree to indemnify you, the bank, its officers/ Directors, and its successors and assignees against all claims, demands, proceedings, losses, damages, charges and expenses which may be raised against you or incurred by you by reason or in consequence of having delivered or agreed to have deliver to me/ us the above mentioned articles of the deceased from the safe deposit locker/ sealed boxes in safe custody.

Signed and delivered by the above named on this _ thousand	day of	_ two
SIGNED AND DELIVERED by the above named		
(1)		
(2)		
(Claimant(s))		

Annex II List of Circulars/ Part of the circulars repealed

SI. No.	Notification/ Circular No.	Date	Subject
1.	DBOD.No.Leg.BC.38/C.233A- 85	29/03/1985	Notification
2.	UBD.BR.764/B.1-84/85	29/03/1985	Notification
3.	DBOD.No.Leg.BC.95/ 09.07.005/2004-05	09/06/2005	Settlement of Claims in respect of Deceased Depositors - Simplification of Procedure
4.	RPCD.CO.RF.BC.No.12/ 07.38.01/2005-06	12/07/2005	Settlement of Claims in respect of Deceased Depositors - Simplification of Procedure
5.	UBD.BPD.Cir.No.4/ 13.01.00/2005-06	14/07/2005	Settlement of Claims in respect of Deceased Depositors - Simplification of Procedure - UCBs
6.	RPCD.CO.RRB.BC.22/ 03.05.33/2005-06	19/07/2005	Settlement of Claims in respect of Deceased Depositors - Simplification of Procedure
7.	DBOD.No.Leg.BC.80/ 09.07.005/2007-08	02/05/2008	Settlement of Claims in respect of Missing Persons
8.	UBD (PCB) BPD Cir No:45/ 13.01.000/2007-08	12/05/2008	Settlement of Claims in respect of Missing Persons
9.	RPCD.CO.RF.BC.No.70/ 07.38.01/2007-08	14/05/2008	Settlement of Claims in respect of Missing Persons
10.	RPCD.CO.RRB.BC.No.26/ 03.05.33/2008-09	12/09/2008	Settlement of Claims in respect of Missing Persons
11.	UBD.BPD.(PCB).CIR.No.32/ 13.01.000/2012-13	21/01/2013	Settlement of Claims in Respect of Deceased Depositors - Simplification of Procedure - UCBs
12.	DBOD.No.Leg.BC.48/ 09.07.005/2013-14	03/09/2013	Settlement of Claims of Deceased Depositor - Simplification of Procedure - Placing of Claim Forms on Bank's Website
13.	UBD.BPD.(PCB)CIR No.10/13.01.000/2013-14	05/09/2013	Settlement of Claims of Deceased Depositor - Simplification of Procedure - Placing of Claim Forms on Bank's Website
14.	RPCD.CO.RRB.BC.No.33/ 03.05.33/2013-14	10/09/2013	Settlement of Claims of Deceased Depositor - Simplification of Procedure - Placing of Claim Forms on Bank's Website

SI. No.	Notification/ Circular No.	Date	Subject
15.	RPCD.CO.RCB.BC.No.30/ 07.51.014/2013-14	10/09/2013	Settlement of Claims of Deceased Depositor - Simplification of Procedure - Placing of claim forms on bank's Website
16.	DOR.LEG.REC/40/ 09.07.005/2021-22	18/08/2021	Paragraphs 5.2 and 5.3 of Circular on Safe Deposit Locker/Safe Custody Article Facility provided by the banks- Revised Instructions